THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION
Dated, Shillong the 6thJune, 2013

In partial modification of the Notification dated 24th May, 2013, with regard to designation of Advocate(s) as Senior Counsel(s), the Hon'ble High Court of Meghalaya has been pleased to modify the criteria in the form of proposal as follows:

No person shall be eligible to be designated as Senior Advocate unless:-

- (a) He/She has completed 39 years of age.
- He/She has an income of not less than 3 lakhs per annum. (b)
- (c) He/She has a good moral conduct with no criminal case pending against him/her.
- (d) He/She is enrolled with the State Bar Council (with date of enrolment) as an Advocate.
- His/Her name is proposed by 1 (one) designated Senior Counsel (e) practicing in this High Court.
- (f) He/She must have minimum 10 (ten) years' practice at the Bar.

REGISTRAR GENERAL